

(6)

OA No. 1169/06

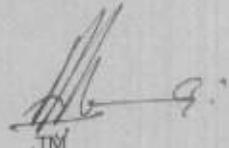
03.12.2007

Hon'ble Mr. Ashok S. Karamadi, JM  
Hon'ble Mr. Shailendra Pandey, AM

Heard Sri R.K. Nigam learned counsel for the applicant. He seeks time and further states that he has to get some more material which is necessary in the matter which is likely to be received by the concerning authority under RTI Act. Under these circumstances he whishes that this OA be permitted to withdraw with liberty to file fresh OA. If the applicant so chooses to do so <sup>re</sup>garding his submission the OA is dismissed as withdrawn.



AM



JM

/pc/